

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 192 of 98
(OA 869 of 96)

Present : Hon'ble Mr.S.Dasgupta, Administrative Member

PARTHA SARATHI BOSE

VS

UNION OF INDIA & ORS.

For the applicant : Mr.Samir Ghosh, counsel

For the respondents: Ms.K.Banerjee, counsel

Heard on : 5.6.98

Order on : 5.6.98

O R D E R

The applicant has filed a Miscellaneous Application seeking addition of 4 parties in the ~~area~~ ^{of} respondents. The MA is allowed. Let the amendments be incorporated. The 1d. counsel for the applicant submits that the copy of the petition has already been served on the added respondents, and ~~and~~ affidavit of service be filed within a week. The added respondents are granted 4 weeks' time to file reply if any and in case any reply is filed the applicant shall have to file rejoinder within 2 weeks thereafter.

2. Mr.P.S.Mukhopadhyay, counsel appears for the private respondent No.8. The respondent No.8 is granted a month's time to file reply if any to which rejoinder be filed within 2 weeks thereafter. OA will be listed for hearing on 31.8.98. MA therefore stands disposed of.


MEMBER (A)

i.n.